

HIGH COURT OF TRIPURA
AGARTALA

WP(C)(PIL) No.20/2021

For Court : Mr. H K Bhowmik, Amicus Curiae.
For Respondent(s) : Mr. S S Dey, Advocate General,
Mr. Biduyut Majumder, Asstt. S. G.,
Mr. D Bhattachariya, Govt. Adv.
Ms. A Chakraborty, Advocate.

HON'BLE THE CHIEF JUSTICE MR. INDRAJIT MAHANTY
HON'BLE JUSTICE MR. S TALAPATRA

O R D E R

18/10/2021

(Indrajit Mahanty, CJ).

Issue Notice.

Mr. H K Bhowmik learned counsel is requested by the Court to act as an Amicus in the present matter. The registry is directed to hand over copies of this writ petition to him and his name may be indicated in the Cause List.

Since respondents No.1, 2, 3 and 4 have entered appearance no further notice need be issued to them. Notice be served to respondents No.5 as well as 6 and 7 and the costs would be borne by the Registry.

The respondent No.7 is directed to provide whatever information collected by him which formed the basis of the article published in the "Tripura Observer" dated 12th October 2021 under the heading "Karbong community at

verge of extinction”. All such materials may be provided by way of an affidavit and copies be exchanged with all other respondents.

Respondent No.6 is directed to file an affidavit indicating what steps they have undertaken as part of their CSR activities in the Karbong community as indicated in the press article.

Learned Advocate General for the State as well as learned Assistant Solicitor General on behalf of Union of India are requested to form a team of appropriate officials who shall visit the area, make an assessment of this area and needs of the community, Karbong community in particular and submit its report by way of an affidavit on or before 9th November 2021. We further direct that if any emergent steps need to be taken in that area, the State as well as Union of India are free to undertake all such steps that may become essentially necessary without awaiting further directions from this Court.

The matter shall be listed on *12th November 2021*.

Learned counsels for the respondents are requested to further submit copy of the report as well as their affidavits to the learned Amicus Curiae appointed by this Court.

(S TALAPATRA, J)

(INDRAJIT MAHANTY, CJ)